GOVERNMENT OF PUNJAB

REVENUE, REHABILIATION AND DISASTER MANGEMENT DEPARTMENT (Policy & Legal Branch)

NOTIFICATION

The 24th November, 2016

No. 12/2/2010-PL-3/19824.-In exercise of the powers vested under Rule 4 of the Punjab Package Deal Properties (Disposal) Rules, 1976 and in continuation of the Punjab Government, Department of Revenue, Rehabilitation & Disaster Management Notification No. 12/2/2010-PL3/17662 dated 19.10.2016, the Governor of Punjab is pleased to fix the land rate of Rs. 5 lakh per acre for disbursement of cash grant to the permanently disabled soldiers, widows or parents or children of the soldiers killed in the Chinese Aggression of 1962 and Pakistan aggression of 1965, and widows of the Personnel of the Armed Forces, Border Security Force and Punjab Armed Police killed in the Indo-Pakistan conflict of 1971.

- 2. Nothing in this Notification shall be construed as creating a new right unless a right or entitlement for allotment of land already exist under an extant Policy or statutory framework.
- 3. The Notification shall operate prospectively and old cases settled previously shall not be re-opened on account of this Notification.

Chandigarh
The 24th November, 2016

K.B.S. SIDHU

Additional Chief Secretary and Financial Commissioner Revenue, Punjab.

1144/11-2016/Pb. Govt. Press, S.A.S. Nagar